

Legacy plan for CWG village

298. SHRI N.K. SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any legacy plan has been finalized for the Commonwealth Games Village that was built for the commonwealth games;

(b) if so, the details thereof;

(c) whether the electrical appliances provided to the athletes during the games will also be transferred to new residents along with flats; and

(d) if not, the usage/disposal plan of those appliances?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) and (b) An agenda item regarding disposal of Commonwealth Games 2010 flats was considered at the Authority meeting of Delhi Development Authority (DDA) held on 26.10.2010. The relevant portion of the agenda item is reproduced below:

"(i) To dispose of these flats at the prevailing market rates and to get an idea of prevailing market rates, around 100 flats of all categories would be put to auction/through sealed bidding process to ascertain the ongoing market rates for these flats. A committee will determine the reserve price for these flats and one of the factors to be considered by them would be the latest price of the flats recently disposed of by the Project Developers from their share. On the basis of the bids received, these flats numbering about 100 would be disposed of to the general public. This process would enable us to know the market rate of different categories of flats. Thus, the remaining flats could be disposed of to the Government Departments/PSUs under them by issuing a Circular to all of them (we have already received requests from different Govt. Departments/PSUs for these flats). It may be mentioned that the Project Developer has been booking his share of flats to the private parties.

(ii) Regulation 2 & 7 of DDA (Management & disposal of Housing Estates) Regulation 1968 provides for allotment to individual and not to a Government Departments/PSUs. As such, the Ministry of Urban Development would be requested to relax this condition to incorporate Central Government/State Government Offices and PSUs for the purpose of allotment".

The proposals contained in the above mentioned agenda item were approved by the Delhi Development Authority at the Authority meeting held on 26.10.2010. No decision in this regard has been taken by the Ministry till date as the reply to certain clarification sought from DDA has not been received.

As regards the sports facilities created, DDA has informed that the same would be converted into a Sports Complex.

(c) and (d) DDA has further informed that no decision on the matter has been taken.

Projects under JNNURM

299. SHRI M.V. MYSURA REDDY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of projects undertaken under JNNURM in Andhra Pradesh;
- (b) the details of projects proposals received from Andhra Pradesh for taking up of various projects under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) since implementation of JNNURM, year-wise;
- (c) the details of projects approved and implemented, project-wise;
- (d) the details of projects pending for implementation;
- (e) whether it is a fact that some projects are delayed; and
- (f) if so, the reasons therefor, project-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) to (c) So far 124 Detailed Project Reports (DPRs) have been received from the State of Andhra Pradesh for consideration under Urban Infrastructure & Governance (UIG) of Jawaharlal Nehru National Urban Renewal Mission (JNNURM), of which 50 projects have been approved for implementation. Details of projects are given in the enclosed Statement-I (See below).

(d) So far 15 projects have been reported physically complete which is given in the Statement-II (See below). The remaining approved projects are at various stages of implementation.

(e) and (f) Information is being collected and will be laid on the Table of the Sabha.